

HIGH COURT OF CHHATTISGARH, BILASPUR

ENDORSEMENT

Endt. No. 19113 /
III-6-5/16 (JJC-59)

Bilaspur, dated 26th November, 2024

Copy of Notification and Amended Notification No. F 11-5/2023/WCD/50 dated 03.10.2024 of the Secretary, Department of Women and Child Development, Government of Chhattisgarh and Gazzette Notification dated 11.11.2024 of Government of Chhattisgarh is forwarded to :-

- (1) Joint Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur *for kind information of his Lordship.*
- (2) Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur *for kind information of his Lordship.*
- (3) Private Secretary to Hon'ble Shri Justice Sanjay S. Agrawal, High Court of Chhattisgarh, Bilaspur *for kind information of his Lordship.*
- (4) Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur *for kind information of his Lordship.*
- (5) Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur *for kind information of her Ladyship.*
- (6) Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur *for kind information of his Lordship.*
- (7) Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur *for kind information of his Lordship.*
- (8) Private Secretary to Hon'ble Shri Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur *for kind information of his Lordship.*
- (9) Private Secretary to Hon'ble Shri Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur *for kind information of his Lordship.*
- (10) Private Secretary to Hon'ble Shri Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur *for kind information of his Lordship.*
- (11) Private Secretary to Hon'ble Shri Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur *for kind information of his Lordship.*
- (12) Private Secretary to Hon'ble Shri Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur *for kind information of his Lordship.*
- (13) Private Secretary to Hon'ble Shri Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur *for kind information of his Lordship.*
- (14) Private Secretary to Hon'ble Shri Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur *for kind information of his Lordship.*
- (15) Private Secretary to Hon'ble Shri Justice Bibhu Datta Guru, High Court of Chhattisgarh, Bilaspur *for kind information of his Lordship.*
- (16) Private Secretary to Hon'ble Shri Justice Amitendra Kishore Prasad, High Court of Chhattisgarh, Bilaspur *for kind information of his Lordship.*
- (17) Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur *for information.*
- (18) All Registrar, High Court of Chhattisgarh, Bilaspur *for information.*
- (19) Principal Secretary, Govt. of Chhattisgarh, Department & Legislative Affairs Department, Mahanadi Bhawan (Capital Complex), Mantralaya, Nawa Raipur *for information.*

- (20) Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur *for information.*
- (21) The Principal District & Sessions Judge, Balrampur at Ramanujganj / Ambikapur (Surguja) / Kanker / Mahasamund / Balod *for information and necessary action.*
- (22) All Joint Registrars, High Court of Chhattisgarh, Bilaspur *for information.*
- (23) Additional Registrar (Judicial/ D.E./ Admn./Classification/Copying/ Confidential/ Checker/ Works/ Vigilance), High Court of Chhattisgarh, Bilaspur *for information.*
- (24) Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur *for information.*
- (25) Officer on Special Duty, High Court of Chhattisgarh, Bilaspur *for information.*
- (26) Member-Secretary, Chhattisgarh State Legal Services Authority, Vidhik Sewa Marg, Bilaspur *for information.*
- (27) Secretary, Department of Women & Child Development, Government of Chhattisgarh, Mantralaya, Mahanadi Bhawan, Nawa Raipur *for information & necessary action.*
- (28) (i) **Smt. Barkha Rani Verma**, II Civil Judge Senior Division, Ambikapur (Surguj),
(ii) **Shri Shashwat Dubey**, Additional Judge to the Court of Civil Judge Junior Division, Balrampur-Ramanujganj
(iii) **Ku. Satpreet Kour Chhabra**, AJ to I CJ Sr. Division, Balod at Dondilohara, Dondilohara,
(iv) **Ku. Shweta Mishra**, II Civil Judge Senior Division, Mahasamund,
(v) **Ku. Amba Shah**, II Civil Judge Senior Division, Kanker, *for information & compliance.*
- (29) Budget Officer, High Court of Chhattisgarh, Bilaspur *for information.*
- (30) Accounts Officer, High Court of Chhattisgarh, Bilaspur *for information.*
- (31) All Deputy Registrars, High Court of Chhattisgarh, Bilaspur *for information.*
- (32) Assistant Registrar/ Section Officer/ In-charge, Accounts/ Budget/ Checker/ Complaint/ District Establishment/ Establishment/ I. & E./ Juvenile Justice Cell/ Pension/ Protocol/ Record Room (Admn.)/ O/o R.G./ S. & A. Cell/ Vigilance/ Works Section, High Court of Chhattisgarh, Bilaspur *for information and necessary action.*
- (33) In-charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload this Order in the official web-site of this High Court.


(BALRAM PRASAD VERMA)
 REGISTRAR GENERAL

Government of Chhattisgarh
Women and Child Development Department
Mantralaya, Mahanadi Bhawan, Nawa Raipur, Atal Nagar
// Notification //

Nawa Raipur, Atal Nagar, Dated: 03/10/2024
No. F 11-5/2023/WCD/50: In exercise of the powers conferred by sub-sections (1) and (2) of section 4 of the Juvenile Justice (Care and Protection of Children) Act, 2015 (C. 2 of 2016), the State Government hereby, as per the table given below: Notifying the Judicial Magistrate of the first class mentioned in column (04) as the Chairman of the Juvenile Justice Board, reconstitutes the Juvenile Justice Board by including as the Principal Magistrate for the area mentioned in column (03), namely: :-

TABLE

S.No.	Name of the Juvenile Justice Board	Area/Revenue Dist.	Name of the Chairman (Principal Magistrate) of the Juvenile Justice Board
(1)	(2)	(3)	(4)
1	Ambikapur	Surguja	Smt. Barkha Rani Verma, JMFC/II Civil Judge Senior Division, Ambikapur (Surguja)

By order and in the name of the
Governor of Chhattisgarh

(Shammi Abidi)
Secretary

Govt. of Chhattisgarh

Department Of Women and Child Development

Endos.No. F 11-5/2023/WCD/50: Nawa Raipur, Atal Nagar, Dated 03/10/2024

Copy forwarded to:

1. Special Assistant, Honorable Minister, Department of Women & Child Development Government of Chhattisgarh, Raipur for information.
2. Registrar General Honorable High Court Chhattisgarh Bilaspur in reference to the endorsed letter no. 14811/III-6-5/16(JJC-59), Bilaspur, Dated 13 September 2024.

(2)

3. Principal Secretary Govt. of Chhattisgarh, Home Department, Raipur.
4. Principal Secretary Govt. of Chhattisgarh, Law and Legislative Affairs Department, Raipur.
5. Secretary Govt. of Chhattisgarh, General Administration Department Raipur.
6. Honourable District & Session Judge District Surguja, of Chhattisgarh.
7. Director General of Police, Police Headquarter, Raipur.
8. Divisional Commissioner- Surguja Chhattisgarh.
9. Director, Directorate of Women and Child Development, Chhattisgarh Raipur.
10. Chairman/Member (All) Shri/Smt./Ku.
of Juvenile Justice Board/Child welfare Committee.
11. Collector, District Surguja of Chhattisgarh.
12. Dist. Programm officer/District Women and Child Development officer/District Child Protection Officer, Department of Women and Child Development, District Surguja of Chhattisgarh.
13. Superintendent Observation Home/ Place of Safety/Special Home
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14. Controller Government Press, Nawa Raipur Atal Nagar for
Publication in the Next Gazette.

(Shammi Abidi)

Secretary

Govt. of Chhattisgarh

Department Of Women and Child Development



Chhattisgarh
Department of Women and Child Development
Mantralaya, Mahanadi Bhavan, Nawa Raipur Atal Nagar

// Amended Notification //

Nawa Raipur, Atal Nagar, Date 03/10/2024

F 11-5/ 2023/ WCD/ 50: In exercise of the powers conferred by sub-sections (1) and (2) of section 4 of the Juvenile Justice (Care and Protection of Children) Act, 2015 (No. 2 of 2016), the State Government here by amends the Departmental Notification dated 28.05.2024 issued by amending the designation of the three Judges by notifying the Judicial Magistrate First Class referred to in column (04), of the table below as the Chairman of the Juvenile Justice Board, reconstitutes the Juvenile Justice Board by incorporating the Principal Magistrate for the area mentioned in column (03), that is:

Table

Sl.	Juvenile Justice Board	Area/Revenue Districts	Name of Chairperson of Juvenile Justice Board (Principle Magistrate)
(1)	(2)	(3)	(4)
1	Balod	Balod	Ms. Satpreet Kour Chhabra, A.J. to I C.J Sr. Div., Balod at Dondilohara & JMFC, Dondilohara
2	Mahasamund	Mahasamund	Ms. Shweta Mishra, II Civil Judge Senior Division & JMFC, Mahasamund
3	Kanker	Kanker	Ms. Amba Shah, II Civil Judge Senior Division & JMFC, Kanker

By the order of and in the name of the
governor of Chhattisgarh

(Shammi Abidi)
Secretary

Government of Chhattisgarh
Department of Women and Child Development

Endos.No.F 11-5/2023/WCD/50

Nawa Raipur, Dated 03/10/2024

Copy forwarded to:

1. Special Assistant, Honorable Minister, Department of Women & Child Development Government of Chhattisgarh, Raipur for information.
2. Registrar General Honorable High Court Chhattisgarh Bilaspur in reference to the endorsed letter no.6228/III-6-5/16(JJC-59) Bilaspur, Dated 16 April 2024.
3. Principal Secretary Govt. of Chhattisgarh, Home Department, Raipur.
4. Principal Secretary Govt. of Chhattisgarh, Law and Legislative Affairs Department, Raipur.
5. Secretary Govt. of Chhattisgarh, General Administration Department Raipur.
6. Honourable District & Session Judge District Balod, Mahasamund & Kanker of Chhattisgarh.
7. Director General of Police, Police Headquarter, Raipur.
8. Divisional Commissioner- All Division Chhattisgarh.
9. Director, Directorate of Women and Child Development, Chhattisgarh Raipur.
10. Chairman/Member (All) Shri/Smt./Ku.
of Juvenile Justice Board/Child welfare Committee.
11. Collector, District Balod, Mahasamund & Kanker of Chhattisgarh.
12. Dist. Programm officer/District Women and Child Development officer/District Child Protection Officer, Department of Women and Child Development, District Balod, Mahasamund & Kanker of Chhattisgarh.
13. Superintendent Observation Home/ Place of Safety/Special Home
.....
14. Controller Government Press, Nawa Raipur Atal Nagar for Publication in the Next Gazette.

Secretary

Govt. of Chhattisgarh

Department Of Women and Child Development

“बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई. दिनांक 30-05-2001.”



पंजीयन क्रमांक
“छत्तीसगढ़/दुर्गा/09/2013-2015.”

छत्तीसगढ़ राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 723]

रायपुर, मंगलवार, दिनांक 19 नवम्बर 2024 — कार्तिक 28, शक 1946

महिला एवं बाल विकास विभाग
मंत्रालय, महानदी भवन, नवा रायपुर अटल नगर

अटल नगर, दिनांक 11 नवम्बर 2024

अधिसूचना

क्रमांक एफ 11-5/2023/मबावि/50.— किशोर न्याय (बालकों की देखरेख एवं संरक्षण) अधिनियम 2015 (2016 का स. 2) की धारा 4 की उप धारा (1) एवं (2) द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, राज्य सरकार एतद्वारा, नीचे दी गई सारणी के कॉलम (04) में उल्लिखित न्यायिक मजिस्ट्रेट प्रथम श्रेणी को किशोर न्याय बोर्ड के अध्यक्ष के रूप में अधिसूचित करते हुए, कॉलम (03) में उल्लिखित क्षेत्र के लिए प्रधान मजिस्ट्रेट के रूप में सम्मिलित करते हुए, किशोर न्याय बोर्ड का पुनर्गठन करती है, अर्थात् :-

सारणी

क्र.	किशोर न्याय बोर्ड	क्षेत्र/राजस्व जिले	किशोर न्याय बोर्ड के अध्यक्ष (प्रधान न्यायाधीश) का नाम
(1)	(2)	(3)	(4)
1	बलरामपुर-रामानुजगंज	बलरामपुर-रामानुजगंज	श्री शाश्वत दुबे, Additional Judge to the Court of Civil Judge Junior Division, Balrampur-Ramanujganj

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
शम्मी आबिदी, सचिव.

M.I.C.

1446

छत्तीसगढ़ राजपत्र, दिनांक 19 नवम्बर 2024

Atal Nagar, the 11th November 2024

NOTIFICATION

No. F 11-5/2023/WCD/50.— In exercise of the powers conferred by sub-sections (1) and (2) of Section 4 of the Juvenile Justice (Care and Protection of Children) Act, 2015 (C. 2 of 2016), the State Government hereby, as per the table given below: Notifying the Judicial Magistrate of the first class mentioned in column (04) as the Chairman of the Juvenile Justice Board, reconstitutes the Juvenile Justice Board by including as the Principal Magistrate for the area mentioned in column (03), namely :-

TABLE

S. No.	Name of the Juvenile Justice Board	Area/Revenue Dist.	Name of the Chairman (Principal Magistrate) of the Juvenile Justice Board
(1)	(2)	(3)	(4)
1	Balrampur-Ramanujganj	Balrampur-Ramanujganj	Shri Shashwat Dubey, Additional Judge to the Court of Civil Judge Junior Division, Balrampur-Ramanujganj

By order and in the name of the Governor of Chhattisgarh,
SHAMMI ABIDI, Secretary.